IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
IB-478/ND/2023
IA-1016/2024

IN THE MATTER OF:

State Bank of India ... **Appellant/Petitioner**

Versus

Madhu Jain ... **Respondent**

Under Section: 95 of IBC (1)

Order delivered on 30.04.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant/FC : Adv. Kushal Bansal, Adv. Ashish Chaudary

For the RP : Adv. Shankari Mishra

HYBRID HEARING (PHYSICAL & VC)

ORDER

As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 29.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)

Deep Chand